

R E V I S E D

ITEM NO.21

COURT NO.1

SECTION XI

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

SPECIAL LEAVE PETITION (CIVIL) Diary No. 12862/2018

(Arising out of impugned final judgment and order dated 27-04-2017 in SAD No. 378/2016 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH & ANR.

Petitioners

VERSUS

CLASS IV EMPLOYEES ASSOCIATION HIGH COURT & ORS. Respondents

(FOR ADMISSION and I.R. and IA No.54174/2018-CONDONATION OF DELAY IN FILING and IA No.54180/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.54178/2018-EXEMPTION FROM FILING O.T. and IA No.54177/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 20-04-2018 This matter was called on for hearing today.

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD**

**For Petitioners Mr. K.K. Venugopal, AG
 Mr. Tushar Mehta, ASG
 Ms. Aishwarya Bhati, AAG, U.P.
 Mr. Sanjay Kumar Tyagi, AOR
 Mr. Ajay Kumar Pandey, Adv.**

For Respondents

**UPON hearing the counsel the Court made the following
O R D E R**

Delay condoned.

Issue notice, fixing a returnable date within eight weeks.

There shall be a stay of the contempt proceedings.

**(Deepak Guglani)
Court Master**

**(H.S. Parasher)
Assistant Registrar**

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